

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(27) C.P.(IB)-3591(MB)/2018

CORAM:

**SHRI M.K. SHRAWAT  
MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **30.09.2019**

NAME OF THE PARTIES: Ultratech Cement Limited  
V/s  
Waterfront Buildcon LLP

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

**ORDER**

1. The Learned Representative for the Petitioner is present. None from the side of the Respondent.
2. Number of opportunities have been given in the past, however Respondent Debtor failed to appear before this Bench. Learned Counsel appearing on behalf of the Petitioner stated that notice was served and affidavit affirming service is also on record. Even after proper service, Respondent remained absent.
3. Last opportunity to the Respondent to appear before this Bench. The Petitioner shall advertise in the newspaper about Insolvency Proceedings. It is also directed to the Directors of the Debtor Company to remain present in person on the next date of hearing. The petitioner can opt for substitution mode of service. The Petitioner shall also place on record the copy of the affidavit of service on the next date of hearing.
4. Listed for final hearing on **19.11.2019**.

Sd/-

**M.K. SHRAWAT  
Member (Judicial)**

30.09.2019  
Jd=